

Shri Thimmaiah: May I know the arrangements that will be made to settle the villagers when these villagers are affected by the rise in the level of the project?

Shri Hathi: The arrangements which are generally made are either giving them land for land or cash compensation.

Shri T. S. A. Chettiar: May I know how long it will take for the full available water of the present Tungabhadra dam to be utilised?

Shri Hathi: Generally, Sir, the development for full irrigation takes about seven to ten years.

Shri Ramachandra Reddi: May I know why this raising of the project level has been contemplated before the entire project has been developed?

Shri Hathi: It is not a recent decision. In fact this was necessary because of the fixing of spillway gates. This was not a new decision.

CENTRAL MARKETING ORGANISATION

***1128. Shri Keshavalengar:** Will the Minister of Commerce and Industry be pleased to state whether it is a fact that Government or the All India Handloom Board propose to set up a branch or sectional marketing organisation for the sale of handloom and the like products in the city of Bangalore?

The Deputy Minister of Commerce and Industry (Shri Kanungo): The Central Government have sanctioned funds for the opening of Sales Depots to the Mysore Government. The location of these Sales Depots is for the Mysore Government to decide.

Shri Keshavalengar: May we know when this organisation will be set up?

Shri Kanungo: That is for the Mysore Government to decide, because funds have been already allotted.

FORMER FRENCH SETTLEMENTS IN INDIA

***1130. Shri Krishnacharya Joshi:** Will the Prime Minister be pleased to state:

(a) the steps that Government of

India propose to take to secure the *de jure* possession of the former French settlements in India after their *de facto* transfer; and

(b) how long it will take to secure the *de jure* possession of the French Indian Territory?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). In accordance with the Indo-French Agreement transferring the administrative control of the former French Establishments to the Government of India, a Joint Financial Commission and a Joint Commission on Education have been set up to determine the rights and obligations of the two Governments. As soon as these Commissions have completed their work, negotiations for the *de jure* transfer of the Establishments will be started. While the Government cannot say how long it will take to complete the formalities, they hope that the *de jure* transfer will be effected as soon as possible.

Shri Krishnacharya Joshi: May I know whether, after the *de jure* transfer, the former French Settlements will merge in the contiguous area or will form separate States?

Shri Anil K. Chanda: It is too early to say that at this stage.

EASTERN ZONE REHABILITATION MINISTERS' CONFERENCE

***1132. Shri N. B. Chowdhury:** Will the Minister of Rehabilitation be pleased to state:

(a) the decisions and programmes formulated at the Eastern Zone Rehabilitation Ministers' Conference; and

(b) the proposals adopted in regard to encouragement of new industries near colonies and settlements of displaced persons and for tackling the problem of unemployment among them?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) Statement I giving a summary of the main decisions and recommendations of the

Conference is placed on the Table of the Sabha. [See Appendix V, annexure No. 18.]

(b) Statement II outlining the facilities offered for the encouragement of new industries with a view to relieve unemployment amongst displaced persons in the Eastern Region is laid on the Table of the Sabha. [See Appendix V, annexure No. 18.]

Shri N. B. Chowdhury: May I know whether Government have received any concrete schemes of setting up industries for the employment of the displaced persons?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): No concrete schemes have been received so far, but we have received enquiries from about a dozen concerns. A questionnaire has been issued and they have been asked to supply the necessary information. After that, the schemes will be duly examined.

Shri N. B. Chowdhury: In the statement it has been mentioned that squatters' colonies in and around Calcutta which came into existence till December 1950 would be recognised. May I know the number of such colonies, and the colonies that were started after December 1950?

Shri Mehr Chand Khanna: The number of colonies that we propose to regularise is 133. There are, according to the information given by the Government of West Bengal, another 46 colonies which have to be taken into consideration. This matter was discussed at the Rehabilitation Ministers' Conference held last month. Under the Act, if a squatter squatted before 31st December 1950 he is entitled to the provision of alternative accommodation. It is for the squatters in those forty-six colonies to prove to the Competent Authority that they did squat before that date. And if that is proved, they will also be provided the same facilities as the inmates of the one hundred and thirty-three colonies.

Shri N. B. Chowdhury: According to the statement the Chief Minister of West Bengal was asked to formulate a scheme for the rehabilitation of refugees who have come back from Orissa and Bihar. May I know whether such a scheme has since been formulated by the Chief Minister of West Bengal and, if so, what is the scheme?

Shri Mehr Chand Khanna: I presume the hon. Member is referring to the deserters from Bihar and Orissa.

Shri N. B. Chowdhury: Yes.

Shri Mehr Chand Khanna: Well, that scheme has not been received from the Chief Minister of West Bengal as yet. But I can tell the hon. Member that he is looking into the matter, he has also seen the squatters concerned personally, and also some social workers interested in the problem. When I left Calcutta a few days ago, our impression was that these gentlemen, unless some pressure is brought to bear upon them from outside, will most probably go back to Bihar and Orissa.

AUTOMOBILE MANUFACTURING PROGRAMME

***1133. Shri Morarka:** Will the Minister of Commerce and Industry be pleased to state whether any report has been submitted by the *Ad Hoc* Committee as regards the progress in the automobile manufacturing programme in this country?

The Deputy Minister of Commerce and Industry (Shri Kanungo): The Committee is not expected to submit any such reports.

Shri Morarka: Has this Committee tendered any advice to the Government so far as the manufacture of cars or the price of cars in India is concerned?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): All these matters are placed before the Committee by the Commerce and Industry Ministry from time to time.